

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.221 OF 2002

IN

ORIGINAL APPLICATION NO.571 OF 1995
ALLAHABAD THIS THE 4TH DAY OF SEPTEMBER, 2003

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Kanhaiya Lal Shukla,
son of Aditya Narain Shukla,
resident of Jagua Shukla Handia,
Allahabad, presently posted as
Inspector of Works South North
Eastern Railway, Varanasi.

.....Applicant

(By Advocate Shri V.K. Srivastava)

Versus

1. Sri C.P. Verma,
Divisional Railway Manager,
N.E. Railway, Varanasi.

2. Sri A.K. Srivastava,
Senior D.P.O.,
N.E. Railway, Varanasi.Respondents

(By Advocate Shri K.P. Singh)

ORDER

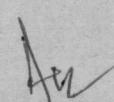
HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

This contempt petition has been filed under section 17
of Administrative Tribunals Act 1985, to punish the respon-
dents for wilful dis-obedience of the order of this Tribunal

dated 21.05.2002 passed in O.A. No.571/95.

2. Shri K.P. Singh, learned counsel for the respondents submitted that the respondents filed a Civil Misc. Writ Petition No.32971/02 challenging the order of the Tribunal. By order of Hon'ble High Court dated 16.07.2003 the Tribunal was required to keep the contempt proceedings in abeyance for a period of three months with observation that in case the amount was not paid to the applicant within three months the Tribunal could proceed with the contempt proceedings. The learned counsel for the respondents submitted that the order of this Tribunal has been complied with and an amount of Rs.29669/- has been paid to the applicant through Cheque No.478542 dated 04.08.2003.

3. In view of the statement made by the learned counsel for the respondents, in our opinion, no case of contempt is made out. The contempt petition is accordingly dismissed. Notices issued are discharged.


Member-J


Member-A

/neelam/